

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.2272

TO BE ANSWERED ON FRIDAY THE 29TH JULY, 2016
SHRAVANA 7 , 1938 (SAKA)

TAXES ON PETROLEUM PRODUCTS

2272. SHRI M.B. RAJESH:
SHRI JUGAL KISHORE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is raising funds by way of imposing taxes on CNG, LPG, diesel and petrol used in the vehicles for the sake of maintenance and construction of roads;
- (b) if so, the rates thereof and amount mobilised therefrom, item-wise during each of the last three years and the current year;
- (c) whether there is any variation of the same during the same period; and
- (d) if so, the details thereof and the reasons therefor alongwith the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a): An Additional Duty of Excise is levied and collected on Motor Spirit (Petrol) under Section 111 of the Finance (No. 2) Act, 1998. Also, an Additional Duty of Excise is levied and collected, on High Speed Diesel Oil under Section 133 of the Finance Act, 1999. These levies are deemed to be a cess for the purpose of the Central Road Fund Act, 2000.

(b), (c) & (d): The effective rates of Additional Duty of Excise, on Motor Spirit (Petrol) and High Speed Diesel Oil during F.Y.2013-14, F.Y.2014-15, F.Y.2015-16 and current financial year are as under:

Financial Year	Motor Spirit (Petrol)	High Speed Diesel Oil
F.Y. 2013-14	Rs.2 per litre	Rs.2 per litre
F.Y. 2014-15	Rs.2 per litre	Rs.2 per litre
F.Y. 2015-16	Rs.6 per litre	Rs.6 per litre
F.Y.2016-17 (upto present date)	Rs.6 per litre	Rs.6 per litre

Collections from Additional Duty of Excise, on Motor Spirit (Petrol) and High Speed Diesel Oil, during F.Y.2013-14, F.Y.2014-15, F.Y.2015-16 and current financial year are as under:

All figures in Rs. crore		
Financial Year	Motor Spirit (Petrol)	High Speed Diesel Oil
F.Y. 2013-14	4,120	15,143
F.Y. 2014-15	6,241	19,867
F.Y. 2015-16	17,217	52,592
F.Y.2016-17 (upto June 2016)	4,430	13,262

The collections from Road Cess are, inter alia, utilized for development and maintenance of national highways, development of rural roads and development and maintenance of other State roads in terms of section 7 of the Central Road Fund Act, 2000.
